No. 43

Warrant of attachment before judgment under Order XXXVIII, Rule 5 of the Code of Civil Procedure. (Rule 308)

IN THE HIGH COURT OF JUDICATURE AT BOMBAY

ORDINARY ORIGINAL CIVIL JURISDICTION

SUIT NO. OF 19

..... PLAINTIFF.

versus

..... DEFENDANT.

To

The Sheriff of Bombay,

Whereas the Court is satisfied that the abovenamed defendant is about to dispose of the property described in the schedule hereto or is about to remove the property described in the schedule hereto from the local limits or jurisdiction of the Court with intent to obstruct or delay the execution of any decree that may be passed against him the Court by an order dated the..... day of ..... 19 has directed the proper warrant to issue .....

Now this is to command you that you do call upon the said defendant on or before the ..... day of ..... 19 either to furnish security in the sum of ..... of produce and place at the disposal of the Court when required the property described in the Schedule hereto or the value of the same, or such portion thereof as may be sufficient to satisfy the decree in this suit, or to appear and show cause why he should not furnish such security; And this is further to command you to attach the said property until the said day or until further orders of the Court; And this is lastly to command you to return this warrant immediately after the execution thereof with an endorsement certifying the date on which and manner in which it has been executed or the reason why it has not been executed.

Witness ....., Chief Justice at Bombay aforesaid, this ..... day of ..... 19 .

Prothonotary and Senior Master

Sealer

The ..... day of ..... 19.

Advocate for .....

SCHEDULE